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BENCH-I

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

18  
C.P.No.682/KB/2017

Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh  
2. Hon'ble Member (J) Shri Jinan K.R

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 04<sup>th</sup> January 2018, 10.30 A.M

Name of the Company	Subrata Ghosh-Vs-Mitra Ghosh Publishers Pvt.Ltd. & Ors		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. REETO BROTMITRA, ADV  
2. DEEP NATH CHAUDHURY, ADV  
3. SRUSTI BARMAN ROY, ADV } PETITIONER  
H. 1. 8

1. SHARMISTHA GHOSH, ADV  
2. RAHUL AUDBY, ADV  
3. SHARBANI BHATTACHARYA, ADV. } FOR Respondent  
1, 4 and 5

ORDER

Ld. Counsel for the petitioner and the respondent nos. 1, 4 and 5 is present.

Petitioner has filed this petition u/s. 241/242 of the Companies Act, 2013. Ld. Counsel for the respondent sought leave of the Court for filing Vakalatnama at the end of day. Prayer is allowed. Vakalatnama may be filed at the end of the day. Reply may be filed within 3 weeks with a copy in advance to the opposite party. Thereafter rejoinder, if any,

may be filed within 3 weeks with a copy in advance to the opposite parties.

List it on 14/02/2018. Till then both the parties are directed to maintain *status quo* regarding shareholding pattern.

8d

(Jinan K.R.)  
Member (J)

9c

(V.P.Singh)  
Member (J)